

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 12559-12560 OF 2025

SAARIGA CONSTRUCTIONS PVT LTD.

Appellant(s)

VERSUS

ARVIND KUMAR & ANR.

Respondent(s)

O R D E R

1. Heard learned counsel appearing for the respective parties. Having considered the facts and circumstances of the case(s), we are of the opinion that the National Company Law Appellate Tribunal has not committed any error in law or fact.
2. The Civil Appeals are accordingly dismissed.
3. Pending application(s), are also dismissed.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

NEW DELHI;
DECEMBER 01, 2025

ITEM NO.53

COURT NO.6

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 12559-12560/2025

SAARIGA CONSTRUCTIONS PVT LTD.

Appellant(s)

VERSUS

ARVIND KUMAR & ANR.

Respondent(s)

IA No. 293754/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 260918/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 256689/2025 - STAY APPLICATION

Date : 01-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Siddharth Batra, AOR
Mr. Nahush Jain, Adv.
Ms. Shivani Chawla, Adv.
Mr. Chinmay Dubey, Adv.
Ms. Archana Yadav, Adv.
Ms. Preetika Shukla, Adv.
Mr. Ashutosh Chugh, Adv.

For Respondent(s) : Mr. Krishnendu Datta, Sr. Adv.
Mr. Abhishek Anand, Adv.
Mr. Mandeep Kalra, AOR
Mr. Karan Kohli, Adv.
Ms. Palak Kalra, Adv.
Mr. Rajat Gupta, Adv.
Ms. Ridhima Mehrotra, Adv.
Ms. Vanshika Dhoot, Adv.
Ms. Radhika Narula, Adv.
Ms. Anushna Satapathy, Adv.
Ms. Chitragada Singh, Adv.
Ms. Radhika Jalan, Adv.
Ms. Widaphi Lyngdoh, Adv.
Mr. Yashas J, Adv.
Ms. Gauri Rajput, Adv.
Ms. Maira Sharma, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Paras Mohan Sharma, Adv.
Ms. Shefali Tripathi, Adv.

Mr. N. Venkataraman, Sr. Adv.
Mr. Sagar Aggarwal, Adv.

Ms. Anjali Jain, Adv.
Ms. Swati Sood, Adv.
Ms. Payal Golimar, Adv.
Mr. Rohit Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeals are dismissed in terms of the Signed Order.
2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSTT. REGISTRAR(NSH)

(Signed Order is placed on the file)